

(A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

DA 196/91 (PB) (T)

New Delhi, this 5th day of January, 1995.

Shri N.V. Krishnan, VC(A)
Dr. Ms. A. Vedavalli, M(J)

Dr. V.K. Gupta
s/o late Shri B.K. Gupta
C-II/2, Bapa Nagar
New Delhi-110 003

.. Applicant

Versus

Union of India, through
Secretary to Govt. of India
Min. of Finance, North Block
New Delhi

The Chairman
Central Board of Direct Taxes
Min. of Finance
North Block, New Delhi

Union Public Service Commission
Dholpur House
Shahjahan Road, New Delhi

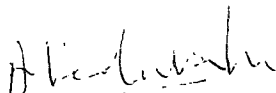
.. Respondents


By Shri R.S. Aggarwal, Advocate

D R D E R (oral)

By Shri N.V. Krishnan, Hon'ble VC(A)

The applicant Dr. V.K. Gupta is present in person. He submits that the DA has become infructuous. In the circumstances, the DA is dismissed for that reason.


(Dr. A. Vedavalli)
Member (J)
5.1.95


(N.V. Krishnan)
Vice-Chairman(A)
5.1.95

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